BEFORE THE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

Original Application No. 993/2024

IN THE MATTER OF:

News Item titled "PACKAGE Where has the plastic waste disappeared" appearing in The Times of India dated 30.07.2024

I N D E X

Si. No.	Particulars	Page No.
1.	Reply Affidavit on behalf of Respondent No. 33- Govt. of NCT of Delhi	1- 4
2.	**Annexure-I:** Public Notices issued	5- 8
3.	**Document-I:** Notification published in the Gazette of India	9- 14

FILED BY:

NEW DELHI
DATED: 31.12.2024

(JYOTI MENDIRATTA)
Advocate for the Respondent No. 33

BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH, NEW DELHI

Original Application No. 993/2024

IN THE MATTER OF:

News Item titled "PACKAGE Where has the plastic waste disappeared" appearing in The Times of India dated 30.07.2024

REPLY AFFIDAVIT ON BEHALF OF RESPONDENT NO. 33, GOVERNMENT OF NCT OF DELHI

I, Nigam Agarwal, Director (Environment), Department of Environment, GNCTD do hereby solemnly affirm and state as under:

1. That the Ministry of Environment, Forest & Climate Change (MoEFCC), Govt. of India, notified guidelines on Extended Producer Responsibility (EPR) for Plastic Packaging vide fourth amendment to Plastic Waste Management (PWM) Rules on February 16, 2022. As per the said guidelines, Producers, Importers & Brand-Owners (PIBOs) and Plastic Waste Processors (PWPs) are required to register on centralized EPR Portal developed by Central Pollution Control Board (CPCB) to fulfil their EPR liability. Further, the PIBOs are required to obtain registration from CPCB if operating in more than two States/UTs and from the State Pollution Control Board (SPCB) / Pollution Control Committee (PCC) if operating in one or two States/UTs only. Similarly, PWPs are also required to obtain registration from the concerned SPCBs/PCCs.

2. That the EPR Portal (https://eprplastic.cpcb.gov.in/#/plastic/home) was launched on April 05, 2022. Since then, so far as Delhi is concerned, 2092

NOTARY PUBLIC ★ M. ARYA Reg. No. 19591 ★ GOVT. OF INDIA

applications of PIBOs and 477 applications of PWPs have been received on the said centralized CPCB EPR portal. Out of the said applications, 1973 applications of PIBOs and 423 applications of PWPs have been decided till date.

3. The summary of application status of PIBO and PWPs registration (F.Y. 22-23) is given below:

Application Status of PIBO Registration (F.Y. 22-23)					
S.L. No	Category	In Process	Not Approved	Registration Issued	Total Received
1	Brand Owner	2	2	17	21
2	Producer	7	21	325	357
3	Importer	3	80	1631	1714
	Total			1973	2092

EPR Target (TPA) in Delhi					
SL. No	Category	Cat-I (Rigid Plastic)	Cat-II (Flexible Plastic)	Cat-III (MLP)	Cat-IV (Compostable Plastic)
1	Brand Owner	926.4786	585.4261	1066.233	0.05
2	Producer	8082.4703	97126.7766	10760.813	144.2603
3	Importer	3142.0063	80161.0184	14044.6341	254.7173
	Total	12150.9552	177873.2	25871.68	399.0276

Application Status of PWP Registration (F.Y. 22-23)					
SL. No	State/UT	In Process	Not Approved	Registration Issued	Total Received
1	DELHI	1	53	423	477
SL. No	PWP Class	In-Process	Not Approved	Registration Issued	Total Received
1	Plastic waste Recycling	2	53	415	470
2	Waste to energy Plants	0	0	5	5
3	Co-processing in Cement Kilns	0	0	1	1
4	Waste to Oil	0	0	1	1
5	Industrial Composting	0	0	1	1

4. That DPCC has organized awareness campaigns, issued public notices in print media, conducted door to door survey of 28 industrial areas,

NOTARY PUBLIC ★ M. ARYA Reg. No. 19591 ★ GOVT. OF INDIA

convened meetings with industrial associations and ULBs, carried out inspection of industrial units and closure of non-complying units as also distributed handbooks for enforcement officers on PWM Rules, etc.

5. Further, Public Notices were regularly published as part of special campaign during the period of June, 2021 till August, directing units coming in purview of PWM Rules to obtain Registration under PWM Rules and to apply for the same on centralized CPCB portal and also comply with their responsibility regarding EPR Action Plan, not to carry out any prohibited activity and comply with other provisions of PWM Rules 2016 amended till date and on action to be taken by all the stakeholders for ban on 19 SUP items w.e.f. 1.07.2022 as per Notification dated 12.08.2021. Public Notices were also issued in English and regional languages in leading newspapers and website of SPCB/PCC informing the general public that sale of banned SUP biodegradable (without CPCB certificate) and oxo-biodegradable plastic is in violation of PWM Rules, and the minimum permitted thickness would be 120 microns for carry bags with effect from December 21, 2022 is annexed herewith as **Annexure –I.**

6. SCN issue to 85 violator for the Non Compliance of provision of PWM rules,2016 as amendment 2018 (Rules 2012). Producers Importers and Brand Owners (PIBOs) registered during FY 2022-24 are required to file their Annual Return (AR) for FY 2023-24 by 30.11.24 failing which their AR shall be autofilled and their EPR obligations for FY 2024-25 shall be enhanced by 25 percent over and above the EPR Target for FY 2023-24 as penalty.

7. Furthermore, a Hand Book on PWM Rules for enforcement personnel prepared by DPCC was released which was circulated to all the Industrial

ARY PUBLIC
M. ARYA
Reg. No. 19591
OVT. OF INDIA

Associations and all the Stake Holders to educate & guide them about the salient features of PWM Rules.

DEPONENT

Verification

Verified at New Delhi on this 24 DEC 2024 of December 2024 that the contents of the affidavit are true and correct as per my knowledge, based on the records maintained by the office and no material has been concealed from this Hon'ble Tribunal.

DEPONENT

NOTARY PUBLIC M. ARYA Regd. No. 19591 GOVT. OF INDIA

ATTESTED

NOTARY PUBLIC

24 DEC 2024

MANISH ARYA
Advocate
Notary Public
Ch. No. 872, Patiala House Court
New Delhi-01
Regd. No. 19591
Mob. No. 91-9810118709

DELHI POLLUTION CONTROL COMMITTEE
DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI)
5th Floor, I.S.B.T. Building, Kashmere Gate, Delhi-110006
visit us at : http://dpcc.delhigovt.nic.in

PUBLIC NOTICE

Kind Attention: All Producers, Recyclers, Manufacturers, Importers, Distributors, Stockists, Sellers, users and other Stakeholders of Single Use Plastic (SUP), Plastic Carry Bags/ Sheets or Like.

Ministry of Environment, Forest and Climate Change, Govt. of India has notified the Plastic Waste Management Rules, 2016 as amended till date (PWM Rules) which were further amended on 12.08.2021and called PWM (Amendment) Rules, 2021.

Further, amendments notified on 12.08.2021 in Rule 4 of the Plastic Waste Management (Amendment) Rules, 2021 provides following:-

4(1) c. Carry bags made of virgin or recycled plastic shall not be less than Seventy Five (75) microns in thickness w.e.f. 30th September, 2021 and One Hundred Twenty (120) microns in thickness w.e.f. 31st December, 2022.

4(1) f. Sachets using plastic material shall not be used for storing, packing or selling gutkha, tobacco and pan masala;

4(1) j. Non-woven plastic carry bags shall not be less than 60 Gram per Square Meter (GSM) w.e.f. 30th September, 2021.

4(2). The manufacture, import, stocking, distribution, sale and use of following single use plastic, including polystyrene and expanded polystyrene, commodities shall be prohibited with effect from the 1st July, 2022:-

(a) Ear buds with plastic sticks, plastic sticks for balloons, plastic flags, candy sticks, ice-cream sticks, polystyrene [Thermocol] for decoration;

(b) Plates, cups, glasses, cutlery such as forks, spoons, knives, straw, trays, wrapping or packing films around sweet boxes, invitation cards, and cigarette packets, plastic or PVC banners less than 100 micron, stirrers.

4(3). The provisions of sub- rule shall not apply to commodities made of compostable plastic.

For compliance of aforementioned provisions, all stakeholders of SUP items listed above/ Citizens of NCT of Delhi are hereby directed to comply the following:

- **All Producers, Stockists, Retailers, Shopkeepers, E-Commerce companies, Street Vendors, Commercial Establishments (Malls/ Market Place/ Shopping Centers/ Cinema Houses/ Tourist Locations/ Schools/ Colleges/ Office Complexes/ Hospitals & Other Institutions) and General Public to stop production, stocking, distribution, sale and usage of identified SUP items as per the timelines specified in the said notification. Further necessary action is to be taken by the concerned entities to ensure zero inventory of the aforementioned SUP items by 30.06.2022.**
- **All the manufacturers of plastic raw materials should not supply plastic raw materials to producers in (formal/informal sector) engaged in production of banned SUP items.**
- **All manufacturers of plastic raw material should ensure that suppliers/ stockists/ dealers and other entities engaged in the industry's supply chain do not supply plastic raw materials to the producers engaged in production of banned SUP items.**

Further, as per Rule 9 (3) of Plastic Waste Management (Amendment) Rules, 2018 as amended till date, Manufacture and use of multi-layered plastic which is non-recyclable or non-energy recoverable or with no alternate use of plastic if any should be phased out in two years time.

In view of above and in compliance of the provisions of PWM Rules to save our Environment in terms of better human life, all Citizen of NCT of Delhi are hereby directed to discourage the following:

- All manufacturers, Vendors and Consumers should discourage manufacturing/ selling/ trading/ use of Decorative Items such as Polystyrene/ Thermocol.
- All manufacturers and Producers involved in packaging of food and dairy sector are hereby directed to discourage Single use Plastics in Food manufacturing/ packaging (Ice-cream sticks, candy sticks, straw lids, trays, cutleries etc.).
- All manufacturers, Producers, Vendors and Printers of Plastic/ PVC Banners or Boards are hereby directed to discourage Plastic/ PVC Banners or Boards which are not permitted in PMW Rules.
- All manufacturers/ Producers/ Vendors/ Sellers engaged in Packaging of Cigarettes/ Sweet Boxes/ Invitation Cards are hereby directed to discourage use of Plastic/ PVC for Packaging/wrapping of such commodities.
- All Citizens are directed to prohibit litter and open burning of plastic waste at historical, religious, public places and dumping of plastic waste at drains, rivers and banks.
- The entry of plastic waste in NCT of Delhi from the neighbouring states is prohibited/ not allowed.

Member Secretary

NOTARY PUBLIC ★ M. ARYA Reg. No. 19691 ★ GOVT. OF INDIA

and ... may be asked to produce required IDs or documents.

... tered 564 FIRs for different violations and imposed fines ... the number dipped to 1.8 lakh in ... lation of norms.

2276

DELHI POLLUTION CONTROL COMMITTEE

DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI)

5th Floor, I.S.B.T. Building, Kashmere Gate, Delhi-110006

visit us at : http://dpcc.delhigovt.nic.in

PUBLIC NOTICE

Kind Attention: All Producers, Importers, Brand Owners (PIBOs), Recyclers and Manufacturers of Plastic raw material to be used by the Producers.

Ministry of Environment, Forest and Climate Change, Govt. of India has notified the Plastic Waste Management (Amendment) Rules, 2018 (PWM Rules). These rules shall apply to every waste generators, manufacturers of Plastic raw material to be used by the Producer, waste processors and Producers, Importers, Brand Owners (PIBOs) engaged in manufacturing or import of carry bags or multilayered packaging or plastic sheets or like, and includes industries or individuals using plastic sheets or like or covers made of plastic sheets or multilayered packaging for packaging or wrapping the commodity. Further, MOEFCC has made amendments and notified the Plastic Waste Management (Amendment) Rules, 2021 on 12.08.2021.

As per Plastic Waste Management (Amendment) Rules, 2018 as amended till date, all persons who generate, collect, store, transport, re-use, recycle and dispose plastic waste in any form including PIBOs, manufacturers, recyclers, individuals or agencies, groups of individuals voluntarily engaged or authorized, are required to obtain registration under the Plastic Waste Management (Amendment) Rules, 2021 and Consent to Operate under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 from Delhi Pollution Control Committee.

Further, amendments notified on 12.08.2021 in Rule of 4(1) of the Plastic Waste Management (Amendment) Rules, 2021 provides following:-

4(1) c. Carry bags made of virgin or recycled plastic shall not be less than Seventy Five (75) microns in thickness w.e.f. 31st December, w.e.f. 30th September, 2021 and One Hundred Twenty (120) microns in thickness 2022.

4(1) f. Sachets using plastic material shall not be used for storing, packing or selling gutkha, tobacco and pan masala;

4(1) i. Plastic material, in any form including Vinyl Acetate - Maleic Acid – Vinyl Chloride Copolymer, shall not be used in any package for packaging gutkha, pan masala and tobacco in all forms.

4(1) j. Non-woven plastic carry bags shall not be less than 60 Gram per Square Meter (GSM) w.e.f. 30th September, 2021.

As per Rule 9 of Plastic Waste Management (Amendment) Rules, 2018 as amendod till date, Producers, Importers & Brand-owners (PIBOs) are required to fulfill Extended Producers Responsibility (EPR) for the plastic waste generated due to the products introduced by them in the market. EPR is responsibility of a producer/ importer/ brand owner for environmentally sound management of the product till the end of its life.

Further, as per Rule 9 (3) of Plastic Waste Management (Amendment) Rules, 2018 as amended till date, Manufacture and use of multi-layered plastic which is non-recyclable or non-energy recoverable or with no alternate use of plastic if any should be phased out in two years time.

All Producers, Importers, Brand Owners including units/persons engaged in manufacturing or import of carry bags or multilayered packaging or plastic sheets or like, and includes industries or individuals using plastic sheets or like or covers made of plastic sheets or multilayered packaging for packaging or wrapping the commodity, Recyclers and Manufacturers of Plastic raw material to be used by the Producer in NCT of Delhi, are hereby directed to comply with all provisions of Plastic Waste Management (Amendment) Rules, 2018 as amended till date as stated above and should apply online at the website of DPCC at: http://dpcc.delhigovt.nic.in for registration under the Plastic Waste Management (Amendment) Rules, 2021 and Consent to Operate under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981. In case of non-compliance, action shall be taken against the defaulter units including closure of the unit, disconnection of electricity/ water supply as per provisions of the aforementioned acts including levying of Environmental Compensation. Further, the units, who have already obtained Registration under PWM Rules, 2021 shall comply with the provisions and also apply for renewal of the same well in advance to avoid penal action.

Member Secretary

IRCON INTERNATIONAL LIMITED
(A Govt. of India Undertaking)
Website: www.ircon.org CIN: L45203DL1976GOI008171

e-Procurement Notice (National Competitive Bidding)

Date: 14.01.2022

e-Tender No.: IRCON/CO/2053/CGMW-I/SHM/WTP/

e-tender for and on behalf of South Eastern Railway is invited from bidders meeting qualifying requirements for the works of "Design, supply, construction, testing & commissioning of 15 MLD automated PLC controlled water treatment plant including SCADA automation system, raw water main, clarified water & clear/filtered water reservoir, sump & pump house including all piping, electrical mechanical & instrumentation works at Shalimar railway station on turnkey basis along with operation & maintenance for 5 years including defect liability period of 12 months."

Estimated Cost of Work	₹36 Crore (Inclusive of all taxes)
Last Date & Time of e-Bid Submission	14.02.2022 at 15:00 Hrs

For further details, visit website https://etenders.gov.in/eprocure/app. Corrigendum, if any, would be hosted only on the website.

Chief General Manager/Works-I
C-4, District Centre, Saket, New Delhi –110017

IRCON INTERNATIONAL LTD.
(A Govt. of India Undertaking)
Web: www.ircon.org, CIN-L45203DL1976GOI008171

E-procurement Notice (National Competitive Bidding)

Dated: 14.01.2022

e- tender No.: IRCON/3021/ROB-Guj/Pkg'A'/22

e-Tender For And On Behalf Of Western Railway is invited from bidders meeting qualifying requirements for the work of "Construction of Two Nos. Road Over Bridges (ROBs) with Approaches as per Specifications and Quality Control Standards etc. complete under ROB Cluster Pkg 'A' in lieu of LC-28 at Rly Km 501/4-6 in Piplod Yard & LC-48 at Rly. Km 549/24-26 b/w Dahod- Bio Station in Godhra- Ratlam Section of Western Railway in the state of Gujarat."

Estimated Cost of the work	₹ 87.0813 Cr.
Last Date & Time of Bid Submission of all tender on	03.02.2022 at 15:00 Hrs.

For further details, visit website https://etenders.gov.in/eprocure/app. Amendment/corrigendum, if any, would be hosted on the website only.

Sitesh Kumar Singh, CGM/Civil, C-4, District Centre, Saket, New Delhi-110017

NOTARY PUBLIC N.M. ADVT. Reg. No. 10691 GOVT. OF INDIA

TOI - 15/01/2022

शराब बंदी कानून से जमानत याचिकाओं में हुई अभूतपूर्व वृद्धि : कोर्ट

2277

नई दिल्ली, प्रेट्र: पटना हाई कोर्ट ने सुप्रीम कोर्ट से कहा है कि बिहार मद्यनिषेध एवं आबकारी अधिनियम लागू होने की वजह से जमानत याचिकाएं दाखिल करने में अभूतपूर्व वृद्धि हुई है। सिर्फ इस कानून के तहत ही नियमित जमानत याचिकाओं की करीब 25 प्रतिशत याचिकाएं दाखिल हो रही हैं। हाई कोर्ट ने कहा कि वह स्वीकृत क्षमता की आधी से भी कम क्षमता से काम कर रहा है और इस कानून के तहत जमानत याचिकाएं दाखिल होने से नियमित जमानत याचिकाओं का निपटारा करने में बिलंब हो रहा है।

हाई कोर्ट ने सुप्रीम कोर्ट को सूचित किया कि वर्तमान में विभिन्न पीठों के समक्ष 39,622 जमानत याचिकाएं लंबित हैं, इनमें 21,671 अग्रिम और 17,951 नियमित जमानत याचिकाएं हैं। 36,416 नई जमानत याचिकाओं पर सुनवाई होनी है, जिनमें 20,498 अग्रिम और 15,918 नियमित जमानत याचिकाएं हैं। जस्टिस अजय रस्तोगी की पीठ ने हाई कोर्ट के समक्ष जमानत याचिकाओं के लंबित रहने और सुनवाई में देरी से विचाराधीन कैदियों के लंबे समय तक कैद में रहने पर गंभीर चिंता व्यक्त की। साथ ही सभी पक्षों से सुझाव आमंत्रित किए।

कंगना के गालों से ज्यादा चिकनी बनेंगी आदिवासी बहुल क्षेत्र सड़कें

राज्य ब्यूरो, रांची : जामताड़ा के विधायक इरफान अंसारी ने कहा है कि आदिवासी बहुल क्षेत्र की सड़कें फिल्म अदाकारा कंगना रनोट के गालों से भी ज्यादा चिकनी होंगी। सड़कों की गुणवत्ता को लेकर उन्होंने और भी दावे किए हैं, लेकिन उनके विवादित बोल चर्चा में हैं।

दिल्ली प्रदूषण नियन्त्रण समिति

पर्यावरण विभाग (राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार)

5वीं मंजिल, आईएस.बी.टी. बिल्डिंग, कश्मीरी गेट, दिल्ली-110006

हमें यहाँ देखें: http://dpcc.delhigovt.nic.in

सार्वजनिक सूचना

कृपया ध्यान दें: सभी निर्माताओं, आयातकों, ब्रांड मालिक (PIBOs), रिसाइक्लर्स एवं निर्माताओं द्वारा इस्तेमाल किए जाने वाले प्लास्टिक कच्ची सामग्री (रॉ मैटेरियल) के उत्पादनकर्ता।

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय, भारत सरकार ने प्लास्टिक अपशिष्ट प्रबंधन (संशोधन) नियमों, 2018 (पी डब्ल्यू एम नियमों) को अधिसूचित किया है। ये नियम प्रत्येक अपशिष्ट जेनरेटर्स, उत्पादक द्वारा इस्तेमाल की जाने वाली प्लास्टिक कच्ची सामग्री के निर्माताओं, अपशिष्ट प्रसंस्करणकर्ता तथा उत्पादकों, आयातकों, ब्राण्ड मालिकों (पी आई बी ओ) जो प्लास्टिक थैलियां या बहुस्तरीय पैकेजिंग या प्लास्टिक शीट्स या उन जैसी वस्तुओं के विनिर्माण या आयात में कार्यरत हैं, और जिसमें प्लास्टिक शीट्स या उन जैसी वस्तुओं या प्लास्टिक शीट्स से बने कवर्स अथवा वस्तुओं की पैकेजिंग या रेपिंग हेतु बहुस्तरीय पैकेजिंग का इस्तेमाल कर रहे उद्योग या व्यक्ति शामिल हैं, पर लागू होंगे। इसके अलावा, पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार (एम ओ ई एफ सी सी) ने 12.08.2021 को प्लास्टिक अपशिष्ट प्रबंधन (संशोधन) नियमों, 2021 को संशोधित तथा अधिसूचित किया है।

प्लास्टिक अपशिष्ट प्रबंधन (संशोधन) नियमों, 2018 अब तक यथा संशोधित, के अनुसार, सभी व्यक्ति जो किसी भी रूप में प्लास्टिक/प्लास्टिक कचरे को उत्पन्न, एकत्र, संग्रह, परिवहन, पुनः उपयोग, रिसाइकल और निपटान करते हैं जिनमें आयातक, निर्माता, व्यक्ति या एजेंसियां शामिल हैं, व्यक्तियों के समूह स्वेच्छा से लगे हुए या अधिकृत हैं। उन्हें दिल्ली प्रदूषण नियंत्रण समिति से प्लास्टिक अपशिष्ट प्रबंधन (संशोधन) नियम, 2018 के तहत पंजीकरण प्राप्त करना तथा जल (प्रदूषण की रोकथाम एवं नियंत्रण) अधिनियम, 1974 तथा वायु (प्रदूषण की रोकथाम एवं नियंत्रण) अधिनियम, 1981 के तहत परिचालन की सहमति लेना अनिवार्य है।

इसके अलावा, 12.08.2021 को अधिसूचित संशोधन प्लास्टिक अपशिष्ट प्रबंधक (संशोधन) नियमों, 2021 के 4(1) के नियम में निम्नलिखित वर्णित हैं:-

4(1)c. **विशुद्ध या पुनःचक्रित प्लास्टिक से बनी प्लास्टिक थैलियों की मोटाई 30 सितम्बर, 2021 से पचहत्तर (75) माइक्रोन्स और 31 दिसम्बर, 2022 से एक सौ बीस (120) माइक्रोन्स से कम नहीं होनी चाहिए।**

4(1)f. **प्लास्टिक सामग्री का इस्तेमाल कर बने सैशे गुटखा, तम्बाकू और पान मसाला के भण्डारण, पैकिंग या बेचने के लिए इस्तेमाल नहीं होंगे।**

4(1)l. **वाइनिल ऐसीटेट-मैलेइक एसिड-वाइनिल क्लोराइड कोपालिमेर समेत किसी भी रूप में प्लास्टिक सामग्री, सभी रूपों में गुटखा, पान मसाला तथा तम्बाकू की पैकेजिंग हेतु किसी भी पैकेज में इस्तेमाल नहीं होगी।**

4(1)J. **गैर-बुनी (नॉन-वोविन) प्लास्टिक की थैलियों की मोटाई 30 सितम्बर, 2021 से 60 ग्राम प्रति वर्ग मीटर (जी.एस.एम.) से कम नहीं होगी।**

प्लास्टिक अपशिष्ट प्रबंधन (संशोधन) नियम, 2018 अबतक यथा संशोधित के नियम 9 के अनुसार, उत्पादकों, आयातकों और ब्रांड-मालिकों (पी.आई.बी.ओ.) को उनके द्वारा बाजार में पेश किए गए उत्पादों के कारण उत्पन्न प्लास्टिक अपशिष्ट के लिए विस्तारित उत्पादक जिम्मेदारी (ईपीआर) को पूरा करना होगा। पर्यावरण अनुकूल प्रबंधन के लिए उत्पादक/आयातक/ब्रांड-मालिक की ईपीआर जिम्मेदारी उत्पाद के उनके जीवनकाल के समापन तक के लिए है।

इसके अलावा, प्लास्टिक कचरा प्रबंधन (संशोधन) नियमों, 2018 अबतक यथा संशोधित के नियम 9(3) के अनुसार, बहु-स्तरीय प्लास्टिक का निर्माण और उपयोग, जोकि गैर रीसाइकिल योग्य या गैर रिकवरेबल या प्लास्टिक का गैर विकल्पीय उपयोग के साथ है, अगर कोई है तो उसे दो वर्षों की अवधि में प्रयोग से समाप्त कर दिया जाएगा।

राष्ट्रीय राजधानी क्षेत्र दिल्ली के सभी उत्पादकों, आयातकों, ब्रांड मालिकों (पी आई बी ओ) के साथ वे ईकाइयां/व्यक्ति जो प्लास्टिक थैलियों या बहुस्तरीय पैकेजिंग या प्लास्टिक शीट्स या उन जैसी वस्तुओं के विनिर्माण या आयात कर रहे हैं और वे फैक्ट्री या कोई व्यक्ति जो प्लास्टिक शीट्स या समान वस्तु या प्लास्टिक शीट्स से बने कवर्स या सामान को पैक करने या सामान लपेटने के लिए बहुस्तरीय पैकेजिंग या पुनःचक्रण करने वाले और उत्पादकों के इस्तेमाल के लिए प्लास्टिक कच्चे निर्माताओं को निर्देश दिया जाता है कि उपरोक्तानुसार प्लास्टिक कचरा प्रबंधन (संशोधन) नियमों, 2018 अब तक यथा संशोधित के सभी प्रावधानों का अनुपालन करें और प्लास्टिक अपशिष्ट प्रबंधन (संशोधन) नियम, 2018 अधीन पंजीकरण हेतु और जल (प्रदूषण की रोकथाम एवं नियंत्रण) अधिनियम, 1974 तथा वायु (प्रदूषण की रोकथाम एवं नियंत्रण) अधिनियम, 1981 के तहत प्रचालन की सहमति हेतु डी.पी.सी.सी. की वेबसाइट :http://dpcc.delhigovt.nic.in में ऑनलाईन आवेदन करें। ऐसा न करने वाली दोषी इकाइयों के खिलाफ कार्रवाई की जाएगी जिसमें इकाई को बंद करना, उपरोक्त अधिनियमों के प्रावधानों के अनुसार बिजली/पानी आपूर्ति के कनेक्शनों को काटने के साथ में पर्यावरण क्षतिपूर्ति की वसूली करना भी शामिल है। इसके अलावा, ऐसी इकाइयां जो पहले से पी.डब्ल्यू.एम. नियमों, 2018 के तहत पंजीकरण प्राप्त कर चुकी है, उन्हें दंडात्मक कार्रवाई से बचने हेतु पर्याप्त अग्रिम में उसके नवीनीकरण हेतु आवेदन भी करना होगा।

सदस्य सचिव

दैनिक जागरण - 15/01/2022

NOTARY PUBLIC M. A... Reg. No. 16... GOVT. OF INDIA

DELHI POLLUTION CONTROL COMMITTEE
DEPARTMENT OF ENVIRONMENTGOVERNMENT OF NCT OF DELHI
1st FLOOR, VIKAS BHAWAN – II, CIVIL LINES, DELHI-110054
visit us at : http://dpcc.delhigovt.nic.in

F. No. DPCC/CMC-V/PWM/2022/15917 **Dated:** 14.02.2022

Notice for Prohibiting Production, Stocking, Distribution, Sale & Use of Single Use Plastic (SUP) Items

Ministry of Environment, Forest & Climate Change has issued notification No G.S.R. 571 (E) dated 12th August, 2021 vide which manufacture, import, stocking, distribution, sale and use of following single use plastic (SUP), items shall be prohibited with effect from the 1st July, 2022:

As per Rules 4(2) of PWM Rules, 2016 (as amended), "The manufacture, import, stocking, distribution, sale and use of following single use plastic (SUP), including polystyrene and expanded polystyrene, commodities shall be prohibited with effect from 1st July, 2022.

a) Ear buds with plastic sticks, plastic sticks for balloons, plastic flags, candy sticks, ice-cream sticks, polystyrene [Thermocol] for decoration;
b) Plates, cups, glasses, cutlery such as forks, spoons, knives, straw, trays, wrapping or packing films around sweet boxes, invitation cards, and cigarette packets, plastic or PVC banners less than 100 micron, stirrers;

As per Rules 4(1)(c) of PWM Rules, 2016 (as amended)"carry bag made of virgin or recyclable plastic, shall not be less than seventy five microns in thickness with effect from the 30th September, 2021 and one hundred and twenty (120) microns in thickness with effect from 31st December, 2022.

This Notice is being issued to inform all producers, Stockists, Retailers, Shopkeepers, e-commerce Companies, Street Vendors, Commercial Establishments (Malls/Market place/Shopping Centers/ Cinema Houses/ Tourist locations/Schools/Colleges/Office Complexes/ Hospitals &other Institutions) and general public to stop production, stocking, distribution, sale and usage of identified SUP items as per the timelines specified in the said MoEF&CC Notification. Further, necessary action is to be taken by the concerned entities to ensure zero inventory of the aforementioned SUP items by June 30, 2022.

Action, as deemed fit under Environment Protection Act, 1986 including seizure of goods, levying of Environmental Compensation, closure of operations of Industries/ Commercial Establishments, shall be taken against the violators of the said Notification.

NOTARY PUBLIC ★ M. ARYA Reg. No. 19591 ★ GOVT. OF INDIA

(Dr. K.S. Jayachandran)
Member Secretary

रजिस्ट्री सं. डी.एल.- 33004/99 REGD. No. D. L.-33004/99

भारत का राजपत्र
The Gazette of India

सी.जी.-डी.एल.-अ.-12082021-228947
CG-DL-E-12082021-228947

असाधारण
EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (i)
PART II—Section 3—Sub-section (i)

प्राधिकार से प्रकाशित
PUBLISHED BY AUTHORITY

सं. 459] नई दिल्ली, बृहस्पतिवार, अगस्त 12, 2021/श्रावण 21, 1943
No. 459] NEW DELHI, THURSDAY, AUGUST 12, 2021/SHRAVANA 21, 1943

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय

अधिसूचना

नई दिल्ली, 12 अगस्त, 2021

सा.का.नि. 571(अ).—प्लास्टिक अपशिष्ट प्रबंधन नियम, 2016 को संशोधन करने के लिए भारत के राजपत्र, असाधारण में अधिसूचना संख्या सा.का.नि. 169 (अ) द्वारा तारीख 11 मार्च, 2021 में प्रारूप नियम प्रकाशित किए गए थे, जिसमें उन सभी लोगों से, जो उन नियमों से प्रभावित हो सकते हैं, उक्त प्रारूप नियम को अंतर्विष्ट करने वाले राजपत्र की प्रतियां जनता को उपलब्ध कराए जाने की तारीख से साठ दिन की अवधि के भीतर आक्षेप और सुझाव आमंत्रित किए गए थे;

और, उक्त प्रारूप नियमों को अंतर्विष्ठ करने वाले राजपत्र की प्रतियां जनता को तारीख 11 मार्च, 2021 को उपलब्ध कराई गई थी;

और, उपर्युक्त अवधि के भीतर प्राप्त आक्षेपों और सुझावों पर केंद्रीय सरकार द्वारा सम्यक रूप से विचार किया गया है;

अत:, अब केन्द्रीय सरकार पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 6, धारा 8 और धारा 25 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, एतद्वारा प्लास्टिक अपशिष्ट प्रबंधन नियम, 2016 में संशोधन करने के लिए निम्नलिखित नियम बनाती है, अर्थात्:-

1. (1) इन नियमों का संक्षिप्त नाम प्लास्टिक अपशिष्ट प्रबंधन (संशोधन) नियम, 2021 कहा है।

(2) वे राजपत्र में उनके प्रकाशन की तारीख को प्रवृत्त होंगे।

NOTARY PUBLIC ★ M. ARYA Reg. No. 19591 ★ GOVT. OF INDIA

2. प्लास्टिक अपशिष्ट प्रबंधन नियम, 2016 (इसमें इसके पश्चात् उक्त नियमों को कहा गया है) में, नियम 2 में, उप-नियम (1) में, "आयातकों" शब्द के पश्चात् "ब्राण्ड स्वामी, प्लास्टिक अपशिष्ट प्रसंस्करणकर्ता (पुनर्चक्रक, सह-प्रसंस्करणकर्ता आदि)" शब्द अंत:स्थापित किया जाएगा।

उक्त नियमों में, नियम 3 में –

(i) खंड (ढ) के पश्चात, निम्नलिखित खंड अंत:स्थापित किया जाएगा, अर्थात् -

'(ढ क) "बिना बुने प्लास्टिक बैग" – से अभिप्रेत है जो यांत्रिक अथवा थर्मल अथवा रासायनिक साधनों द्वारा एक-साथ बंधे हुए जटिल प्लास्टिक फाइबरों या तंतुओं (और छिद्रित फिल्मों द्वारा) की प्लास्टिक की शीट अथवा वेब आकार के कपड़े से बने हुए बिना बुने प्लास्टिक के बैग और "बिना बुने कपड़े" से अभिप्रेत है जिसमें एक समतल अथवा गुच्छेदार छिद्रयुक्त शीट जो सीधे प्लास्टिक फाइबरों, पिघले हुए प्लास्टिक अथवा प्लास्टिक की फिल्मों से बनाया जाता है;

(ii) खंड (थ) के पश्चात, निम्नलिखित खंड अंत:स्थापित किया जाएगा, अर्थात् -

'(थ क) "प्लास्टिक अपशिष्ट प्रसंस्करण" – से अभिप्रेत है जिससे कोई ऐसी प्रक्रिया जिसके द्वारा प्लास्टिक अपशिष्ट को पुन:उपयोग, पुनर्चक्रण, सह-प्रसंस्करण अथवा नए उत्पादों में परिवर्तन के प्रयोजन के लिए प्रबंधित किया जाता है; ';

(iii) खंड (फ) के पश्चात, निम्नलिखित खंड अंत:स्थापित किया जाएगा, अर्थात् -

'(फ क) "एकल प्रयोग प्लास्टिक से बनी वस्तु" का अर्थ है – जिससे प्लास्टिक की मद, जिसके निपटान अथवा पुनर्चक्रण से पहले उसे एक ही प्रयोजन के लिए एक बार ही उपयोग किया जाना है;

(फ ख) "थर्मोसेट प्लास्टिक" से अभिप्रेत है जिसमें ऐसा प्लास्टिक जो गर्म करने पर अपरिवर्तनीय रूप से कठोर हो जाता है और इसलिए इसे वांछित आकार में नहीं बदला जा सकता है;

(फ ग) "थर्मोप्लास्टिक" से अभिप्रेत है जिसमें ऐसा प्लास्टिक जो गर्म करने पर नरम हो जाता है और इसे वांछित आकार में ढाला जा सकता है;'

4. उक्त नियमों में, नियम 4 में –

(क) उप-नियम (1) में, - (i) "आयातक भंडारण" शब्दों के स्थान पर "आयात, भंडारण" शब्द रखें जाएंगे;

(ii) खंड (ग) में, "पचास माइक्रोन की मोटाई", शब्दों के स्थान पर, शब्द आंकड़े, अक्षर और कोष्ठक "30 सितम्बर 2021 से पचहत्तर माइक्रोन की मोटाई और 31 दिसम्बर, 2022 से एक सौ बीस (120) माइक्रोन की मोटाई" शब्द रखे जाएंगे;

(iii) खंड (ज), "कैरी बैगों", शब्दों के बाद, "और वस्तु" शब्द अंतर्विष्ट किए जाएंगे;

(iv) खंड (ज), "कंपोस्ट योग्य प्लास्टिक कैरी बैगों", शब्दों के बाद, "या वस्तु या दोनों" शब्द अंतर्विष्ट किए जाएंगे;

(v) खंड (झ) के पश्चात, निम्नलिखित खंड अंत:स्थापित किया जाएगा, अर्थात् -

"(ञ) 30 सितम्बर, 2021 की तारीख से गैर-बुना हुआ प्लास्टिक कैरी बैग 60 ग्राम प्रति वर्ग मीटर (जीएसएम) से कम नहीं होगा।";

(ख) उप-नियम (1) के पश्चात, निम्नलिखित उप-नियम अंत:स्थापित किया जाएगा, अर्थात् -

"(2)" 1 जुलाई, 2022 की तारीख से पोलीस्टाइरीन और विस्तारित पोलीस्टाइरीन वस्तुओं सहित निम्नलिखित एकल-प्रयोग-प्लास्टिक वस्तुओं के विनिर्माण, आयात, भंडारण, वितरण, बिक्री और उपयोग का निषेध किया जाएगा:-

(क) प्लास्टिक स्टिक युक्त ईयर बड्स, गुब्बारों के लिए प्लास्टिक की डंडिया, प्लास्टिक के झंडे, कैंडी स्टिक, आइसक्रीम की डंडिया, पोलीस्टाइरीन (थर्मोकोल) की सजावटी सामग्री;

(ख) प्लेटें, कप, गिलास, कांटे, चम्मच, चाकू, स्ट्रॉ, ट्रे जैसे कटलरी, मिठाई के डिब्बों के इर्द-गिर्द लपेटने या पैक करने वाली फिल्में, निमंत्रण कार्ड और सिगरेट पैकेट, 100 माइक्रोन से कम मोटाई वाले प्लास्टिक या पीवीसी बैनर, स्ट्रिर

(3) उप-नियम (2) (ख) के उपाबंध, कंपोस्ट योग्य प्लास्टिक से बनी हुई वस्तुओं पर लागू नहीं होंगे।

NOTARY PUBLIC M. ARYA Reg. No. 19591 GOVT. OF INDIA

(4) इस अधिसूचना के बाद कैरी बैग, प्लास्टिक शीट या समान प्रकार की सामग्री या प्लास्टिक शीट और बहु-परतीय पैकेजिंग से बने कवर और पोलिस्टाइरीन और विस्तारित पोलिस्टाइरीन, वस्तुओं सहित एकल प्रयोग के प्लास्टिक के विनिर्माण, आयात, भण्डारण, वितरण, विक्रय और उपयोग को निषिद्ध करने के संबंध में, जारी की गई कोई भी अधिसूचना, इस अधिसूचना के प्रकाशन की तारीख से दस वर्ष की अवधि समाप्त होने के पश्चात लागू होगी।

5. उक्त नियमों में, नियम 5 में, उप-नियम (1) में, खण्ड (घ) में "2000" अंकों के स्थान पर "2016" रखा जाएगा।

6. उक्त नियमों, में, नियम 6 में, उप-नियम (2) में, खण्ड (क) के पश्चात निम्नलिखित खण्ड अंत-स्थापित किया जाएगा, अर्थात्:-

"(क क) सुनिश्चित करना कि इन यथा संशोधित नियमों के उपबंधों का अनुपालन किया जाए।

7. उक्त नियमों में नियम 7 में, उप-नियम (1) में, खण्ड (क) के पश्चात निम्नलिखित खण्ड अंत:स्थापित किया जाएगा, अर्थात्:-

"(क क) सुनिश्चित करना कि इन यथा संशोधित नियमों के उपबंधों का अनुपालन किया जाए।

8. उक्त नियमों में, नियम 9 में, उप-नियम (1) में, "संबंधित स्थानीय निकाय" शब्दों के पश्चात, "इन नियमों के अंतर्गत समय-समय पर जारी किए गए दिशानिर्देशों के अनुसार" शब्द अंत:स्थापित किए जाएंगे।

9. नियम 11 में, उप-नियम (1), -

(i) "प्लास्टिक कैरी बैग" शब्दों के पश्चात, "प्लास्टिक पैकिंग" शब्द अंत:स्थापित किए जाएंगे;

(ii) खंड (क) में "विनिर्माता" शब्द के पश्चात, "उत्पादक" या ब्रैंड स्वामी" शब्द जोड़े जाएंगे, और "कैरी बैग" शब्द के बाद, "और ब्रैंड के स्वामी द्वारा उपयोग प्लास्टिक पैकिंग" शब्द अंत:स्थापित किए जाएंगे;

(iii) खंड (ख), "बहु-परतीय पैकिंग" शब्दों के पश्चात, "आयातित सामग्री के लिए उपयोग बहु-परतीय पैकिंग को छोडकर" अंत:स्थापित किया जाएगा।

(iv) खंड (ग) में, "नाम और प्रमाणपत्र सं." शब्दों के पश्चात, "उत्पादक का" अंत:स्थापित किया जाएगा।

10. नियम 12 में, -

(i) उप-नियम (2) में, "अपशिष्ट जनक" शब्दों के पश्चात, "पर प्रतिबंध या निषेध" शब्द अंत:स्थापित किए जाएंगे;

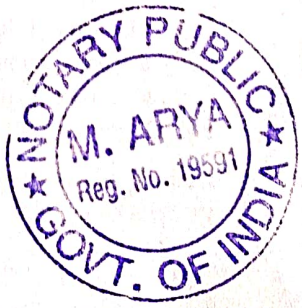
(ii) उप-नियम (3) में, "अपशिष्ट जनक" शब्दों के पश्चात, "पर प्रतिबंध या निषेध" शब्द अंत:स्थापित किए जाएंगे।

11. नियम 13, में उप-नियम (1) में, "संबंधित संघ राज्यक्षेत्र" शब्दों के पश्चात, "या केंद्रीय प्रदूषण नियंत्रण बोर्ड" अंत:स्थापित किया जाएगा।

[फा. सं. 17-2/2001(पार्ट)पार्ट I-एचएसएमडी]

नरेश पाल गंगवार, संयुक्त सचिव

टिप्पण: मूल नियम, भारत के राजपत्र, असाधारण, भाग-II, खंड 3, उपखंड (i) में सा.का.नि. 320(अ) तारीख 18 मार्च, 2016 द्वारा प्रकाशित किए गए थे और तत्पश्चात इनमें अधिसूचना संख्या सा.का.नि. 285(अ) तारीख 27 मार्च, 2018 के द्वारा संशोधन किया गया था।



2282

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 12th August, 2021

G.S.R. 571(E).—Whereas the draft rules to amend the Plastics Waste Management Rules, 2016, were published in the Gazette of India, Extraordinary, dated the 11th March, 2021 vide notification number GSR 169 (E), inviting objections and suggestions from all persons likely to be affected thereby within a period of sixty days from the date copies of the Gazette containing the said draft rules were made available to the public;

And whereas, copies of the Gazette containing the said draft rules were made available to the public on the 11th March, 2021;

And whereas, objections and suggestions received within the aforesaid period have been duly considered by the Central Government;

Now, therefore, in exercise of the powers conferred by sections 6, 8 and 25 of Environment (Protection) Act 1986, (29 of 1986), the Central Government hereby makes the following rules to amend the Plastic Waste Management Rules, 2016, namely :-

1. (1) These rules may be called Plastic Waste Management (Amendment) Rules, 2021.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. In the Plastic Waste Management Rules,2016 (hereinafter referred to as the said rules), in rule 2, in sub-rule (1), after the word "Importers", the words, "brand-owner, plastic waste processor (recycler, co-processor, etc.)" shall be inserted.

3. In the said rules, in rule 3,

(i) after clause (n), the following clause shall be inserted, namely :-

'(na) "Non-woven plastic bag" means Non-woven plastic bag made up of plastic sheet or web structured fabric of entangled plastic fibers or filaments (and by perforating films) bonded together by mechanical or thermal or chemical means, and the "non-woven fabric" means a flat or tufted porous sheet that is made directly from plastic fibres, molten plastic or plastic films;'

(ii) after clause (q), the following clause shall be inserted, namely: -

'(qa) "Plastic waste processing" means any process by which plastic waste is handled for the purpose of reuse, recycling, co-processing or transformation into new products;'

(iii) after clause (v), the following clauses shall be inserted, namely: -

'(va) "Single-use plastic commodity" mean a plastic item intended to be used once for the same purpose before being disposed of or recycled;'

'(vb) "Thermoset plastic" means a plastic which becomes irreversibly rigid when heated and hence cannot be remoulded into desired shape;'

'(vc) "Thermoplastic" means a plastic which softens on heating and can be moulded into desired shape;'.

4. In the said rules, in rule 4, -

(a) in sub-rule (1),–

(i) for the words "importer stocking", the words "import, stocking" shall be substituted;

(ii) in clause (c), for the words "fifty microns in thickness" , the words, figures, letters and brackets "seventy five microns in thickness with effect from the 30th September, 2021and one hundred and twenty (120) microns in thickness with effect from the 31st December, 2022" shall be substituted;

(iii) in clause (h), after the words, "carry bags", the words "and commodities" shall be inserted;

NOTARY PUBLIC ★ M. ARYA Reg. No. 19691 ★ GOVT. OF INDIA

(iv) in clause (h), after the words, "compostable plastic carry bags", the words "or commodities or both" shall be inserted;

(v) after clause (i), following clause shall be inserted, namely: -

" (j) non-woven plastic carry bag shall not be less than 60 Gram Per Square Meter (GSM) with effect from the 30th September, 2021.";

(b) after sub-rule (1), the following sub-ules shall be inserted, namely:-

"(2) The manufacture, import, stocking, distribution, sale and use of following single-use plastic, including polystyrene and expanded polystyrene, commodities shall be prohibited with effect from the 1st July, 2022:-

(a) ear buds with plastic sticks, plastic sticks for balloons, plastic flags, candy sticks, ice-cream sticks, polystyrene [Thermocol] for decoration;

(b) plates, cups, glasses, cutlery such as forks, spoons, knives, straw, trays, wrapping or packing films around sweet boxes, invitation cards, and cigarette packets, plastic or PVC banners less than 100 micron, stirrers.

(3) The provisions of sub-rule (2) (b) shall not apply to commodities made of compostable plastic.

(4) Any notification prohibiting the manufacture, import, stocking, distribution, sale and use of carry bags, plastic sheets or like, or cover made of plastic sheets and multi-layered packaging and single-use plastic, including polystyrene and expanded polystyrene, commodities, issued after this notification, shall come into force after the expiry of ten years, from the date of its publication".

5. In the said rules, in rule 5, in sub-rule (1), in clause (d), for the figures "2000", the figures "2016" shall be substituted.

6. In the said rules, in rule 6, in sub-rule (2), after clause (a), following clause shall be inserted, namely: -

"(aa) ensuring that the provisions of these rules, as amended, are adhered to;".

7. In the said rules, in rule 7, in sub-rule (1), after clause (a), following clause shall be inserted, namely : -

"(aa) ensuring that the provisions of these rules, as amended, are adhered to;".

8. In the said rules, in rule 9, in sub-rule (1), after the words, "local body concerned", the words "as per guidelines issued under these rules from time to time" shall be inserted.

9. In rule 11, sub-rule (1), –

(i) after the words "plastic carry bag", the words, "plastic packaging" shall be inserted;

(ii) in clause (a), after the word "manufacturer", the words "producer or brand-owner" shall be inserted, and after the words "carry bag", the words "and plastic packaging used by the brand owner" shall be inserted;

(iii) in clause (b), after the words "multilayered packaging", the words "excluding multi-layered packaging used for imported goods" shall be inserted;

(iv) in clause (c), after the words "name and certificate number", the words "of producer" shall be inserted.

10. In rule 12, –

(i) in sub-rule (2), after the words "waste generator," ,the words "restriction or prohibition on" shall be inserted;

(ii) in sub-rule (3), after the words "waste generator," ,the words "

restriction or prohibition on" shall be inserted.

NOTARY PUBLIC ★ M. ARYA Reg. No. 19501 ★ GOVT. OF INDIA

2284

11. In rule 13, in sub-rule (1), after the words "Union Territory concerned", the words "or the Central Pollution Control Board" shall be inserted.

[F. No. 17-2-2001 (Pt)-Part I -HSMD]

NARESH PAL GANGAWAR, Jt. Secy.

Note : The principal rules were published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), *vide* number GSR 320 (E), dated the 18th March, 2016 and subsequently amended vide notification number GSR 285 (E), dated the 27th March, 2018.

NOTARY PUBLIC ★ M. ARYA Reg. No. 19591 ★ GOVT. OF INDIA

ATTESTED

NOTARY PUBLIC

24 DEC 2024

MANISH ARYA
Advocate
Notary Public
Ch. No. 872, Patiala House Court
New Delhi-01
Regd. No.19591
Mob. No. 91-9810118709

Uploaded by Dte. of Printing at Government of India Press, Ring Road, Mayapuri, New Delhi-110064
and Published by the Controller of Publications, Delhi-110054. ALOK KUMAR Digitally signed by ALOK KUMAR Date: 2021.06.12 22:57:47 +05'30'